CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 192/MP/2021

Subject : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity

Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and based on the extension of SCOD sought in the instant petition, seeking consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility of India Limited

(CTUIL) to the Petitioner.

Petitioner : SBSR Power Cleantech Eleven Private Limited (SBSR)

: Solar Energy Corporation of India Limited (SECIL) and Ors. Respondent

Petition No. 235/MP/2023 along with IA No.56/2023

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking

> adjudication of dispute against SBSR Power Cleantech Eleven Private Limited ("Respondent No. 1") and Solar Energy Corporation of India

("SECI"/ "Respondent No. 2").

Petitioner : Tata Power Delhi Distribution Limited (TPDDL)

: SBSR Power Cleantech Eleven Private Limited (SBSRPCEPL) & Ors. Respondent

Date of Hearing : **2.4.2025**

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, SBSR

> Ms. Roberta Ruth Elwin, Advocate, SBSR Shri Hemant Singh, Advocate, SBSR

Shri Lakshyajit Singh Bagdwa, Advocate, SBSR

Ms. Lavanya Panwar, Advocate, SBSR Shri Devansh Pundir, Advocate, SBSR

Shri Sajan Poovayya, Senior Advocate, TPDDL

Shri Shri Venkatesh, Advocate, TPDDL

Shri Shryesth Ramesh Sharma, Advocate, TPDDL

Ms. Priya Dhankhar, Advocate, TPDDL Shri Anant Singh Ubeja, Advocate, TPDDL Shri Raksha Agarwal, Advocate, TPDDL

Shri Palash Maheshwari, Advocate, TPDDL

Shri Manav Bhatia, Advocate, TPDDL

Shri M.G Ramachandran, Senior Advocate, SECI

Shri Dalima Gupta, Advocate, SECI

Ms. Anushree Bardhan, Advocate, SECI

Ms. Ritika Singh, Advocate, SECI

Ms. Somya Sahni, Advocate, SECI

Shri Vijayendra Pratap Singh, Advocate, BYPL

Shri Aditya Vikram Jalan, Advocate, BYPL

Ms. Urvashi Misra, Advocate, BYPL

Ms. Gauri Srivastava, Advocate, BYPL

Record of Proceedings

At the outset, the learned senior counsels for the Petitioner, SBSR in Petition No. 192/MP/2021 urged that, given the issue(s) involved, these matters may be taken up for a hearing in a physical mode. The said request was not opposed by the learned senior counsel and learned counsel appearing on behalf of TPDDL as well as the other Respondents in these matters. Learned senior counsel for TPDDL, however, requested the early listing of the matter, preferably in the month of April 2025 itself, in view of the onset of summer seasons and the peak power demands.

- 2. Considering the request made by the learned senior counsel for the Petitioner, SBSR, the Commission directed to list these matters for hearing in a physical mode.
- 3. The Petitions will be listed for hearing on 24.4.2025 at 2.30 P.M.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)